CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 15th day of OCTOBER 2004.

Contempt Application no. 85 of 2004
in
Original Application no. 1354 of 2003.

Hon'ble Mr. A.K. Bhatnagar, Member J
Hon'ble Mr. D.R. Tiwari, Member A.

1. Kharpattu, S/o Ram Nath,
   R/o 4/22, Hari Colony, Juhi Depot,
   Kanpur.

2. Kallo, S/o Jai Gopal,
   R/o Qr. No. 2, Harishganj, Phool Ke Niche,
   Kanpur.

3. Om Prakash,, S/o Ram Yash,
   R/o Block No. 159-D, Bhaisa Godam, Railway Colony,
   Kanpur.

4. Shiv Darshan, S/o Rameshwar,
   R/o Harishganj Colony, Qr. No. 21,
   Kanpur.

... Applicants

By Adv : Sri B.N. Singh

V E R S U S

Sri Prakash, Divisional Railway Manager,
North Central Railway,
ALLAHABAD.

... Respondent

By Adv : Sri A.K. Pandey

...2/-

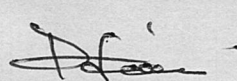## O R D E R

By A.K. Bhatnagar, JM

This contempt application has been filed for punishing the respondents for wilful disobedience of the order of this Tribunal dated 11.11.2003 passed in O.A. no. 1354 of 2003. This Tribunal has passed the following orders on 11.11.2003 :-
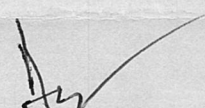
> "Considering the facts and circumstances, we dispose of this O.A. finally with the liberty to the applicants to make a representation before respondent no. 2. The representation shall be filed by the applicants within 2 weeks which shall be considered and decide in accordance with law and in the light of the judgments mentioned above within 3 months."

2.   The learned counsel for the respondents submitted that the respondents has passed the orders, in compliance of the order of this Tribunal, dated 13/16.08.2004 (Ann CA1) by which the representation of the applicant has been decided by the respondents as per rules.

3.   We have heard the learned counsel for the parties considered their submission and perused the records and we are satisfied that the respondents has complied with the order of this Tribunal dated11.11.2003 passed in O.A. no. 1354 of 2003 and no case of contempt is made out against the respondent.

4.   In view of the aforesaid this contempt application is rejected notice issued to respondent is discharged.

Member-A   Member-J

/pc/